

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 3772
TO BE ANSWERED ON 16.03.2026**

GIG AND PLATFORM WORKERS

3772. SHRI RAHUL GANDHI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the rationale for including gig and platform workers under the Code on Social Security but not the Code on Wages;**
- (b) whether the Government plans to extend minimum wage protection to the said workers and if not, the reasons therefor;**
- (c) the details of the number of gig-workers registered on the e-Shram portal, number covered under Central Government insurance, scheme-wise and the number of claims filed, accepted and rejected during the last five years and the current year, year and State/UT-wise;**
- (d) the details of the number of work-related accidents and deaths involving gig-workers during the last five years and the current year, year and State/UT-wise;**
- (e) whether the Government has taken cognizance of the demands raised by the protesting gig-workers; and**
- (f) if so, the Government has any plans to address their concerns regarding arbitrary ID blocking, short delivery timeframes, incentive/penalty structures, unpredictable commissions, caste-based discrimination and lack of basic minimum facilities for women workers and if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (f): The Code on Social Security, 2020 has come into force on 21.11.2025 with the objective to consolidate and simplify the existing social security laws into a single framework and to extend social security coverage to all workers, including organized, unorganized, gig, platform, and self-employed workers.

For the first time, the definition of 'gig workers' and 'platform workers' and provisions related to the same have been provided in the Code on Social Security, 2020. Gig workers and platform workers are outside the traditional employer-employee relationship.

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The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code provides for setting up of a Social Security Fund to finance these welfare schemes. The Code also has provisions to constitute a National Social Security Board for the purposes of the welfare of gig workers and platform workers.

The State-wise number of platform workers registered on eShram portal is at Annexure-A. Details of platform workers registered on eShram portal and enrolled under different social security schemes is at Annexure-B.

Multiple rounds of deliberations have been conducted with Aggregators, Knowledge Partners and Platform Workers Unions/Associations and State Government/UTs for social security framework of gig and platform workers.

The Code has provisions for setting up a toll-free call centre/helpline/facilitation centres for unorganised, gig workers, and platform workers.

Annexure referred in reply to part (a) to (f) of the Lok Sabha Unstarred Question No. 3772 for 16.03.2026 regarding “Gig and Platform Workers”

State-wise number of platform workers registered on eShram portal (as on 10.03.2026)

Sl. No.	State/UT	Total Registrations
1	Andaman And Nicobar Islands	203
2	Andhra Pradesh	39,494
3	Arunachal Pradesh	812
4	Assam	28,152
5	Bihar	1,12,397
6	Chandigarh	2,675
7	Chhattisgarh	6,299
8	Delhi	50,636
9	Goa	926
10	Gujarat	35,724
11	Haryana	20,647
12	Himachal Pradesh	1,924
13	Jammu And Kashmir	3,753
14	Jharkhand	16,252
15	Karnataka	38,514
16	Kerala	11,323
17	Ladakh	52
18	Lakshadweep	5
19	Madhya Pradesh	36,547
20	Maharashtra	1,37,789
21	Manipur	716
22	Meghalaya	834
23	Mizoram	149
24	Nagaland	584
25	Odisha	17,438
26	Puducherry	513
27	Punjab	15,645
28	Rajasthan	39,491
29	Sikkim	326
30	Tamil Nadu	34,250
31	Telangana	30,360
32	The Dadra And Nagar Haveli And Daman And Diu	142
33	Tripura	2,121
34	Uttar Pradesh	1,34,028
35	Uttarakhand	6,367
36	West Bengal	56,236

Annexure-B

Annexure referred in reply to part (a) to (f) of the Lok Sabha Unstarred Question No. 3772 for 16.03.2026 regarding “Gig and Platform Workers”

Number of platform workers registered on eShram portal enrolled under various social welfare schemes
(as on 10.03.2026)

S.No	State/UT	ONORC	PM-SVAN IDHI	VB G_RA M-G	PMA Y-G	IGND PS	IGN WPS	PMA Y-U	PMM SY	PMJJ BY	PMSB Y	PMJA Y	PM-KISAN	PMMVY
1	Andaman And Nicobar Islands	38	1	1	1	-	-	-	-	4	49	30	3	-
2	Andhra Pradesh	17,236	941	5,456	75	2	118	1,167	7	592	5,950	5,512	1,501	202
3	Arunachal Pradesh	407	7	215	9	1	3	6	-	4	154	13	69	-
4	Assam	23,814	72	6,380	638	20	46	56	13	615	4,830	9,332	2,968	265
5	Bihar	88,311	343	8,971	2,599	47	125	119	2	1,070	14,325	15,282	7,266	667
6	Chandigarh	1,618	34	13	4	-	-	-	-	158	594	1,243	99	2
7	Chhattisgarh	4,215	132	615	57	3	2	36	-	145	1,166	1,561	219	61
8	Delhi	30,803	1,360	258	85	8	-	29	-	1,909	7,823	4,423	1,413	87
9	Goa	334	1	7	-	-	-	-	-	17	93	25	11	2
10	Gujarat	18,272	1,478	760	123	5	19	29	-	1,139	4,326	8,644	1,179	228
11	Haryana	14,296	410	339	29	10	4	8	-	908	3,048	7,688	902	37
12	Himachal Pradesh	766	3	142	3	-	-	5	-	57	257	151	100	-
13	Jammu And Kashmir	2,527	19	444	50	-	-	12	-	26	172	1,010	125	25
14	Jharkhand	12,364	126	1,759	191	4	14	27	1	817	3,305	3,447	1,167	96
15	Karnataka	23,859	761	3,494	19	13	17	19	-	1,403	4,785	5,360	1,041	156
16	Kerala	5,495	95	83	3	-	4	24	-	149	1,122	827	182	33
17	Ladakh	35	-	8	-	-	-	-	-	1	3	8	5	2
18	Lakshadweep	-	1	-	-	-	-	-	-	-	1	1	-	-
19	Madhya Pradesh	24,972	1,455	2,444	100	2	1	142	-	896	5,751	7,870	1,698	485
20	Maharashtra	90,951	3,021	7,409	459	4	19	223	4	2,327	14,612	17,291	10,379	475
21	Manipur	573	2	158	15	-	-	4	1	6	76	36	34	4
22	Meghalaya	395	-	242	26	-	1	-	-	3	123	72	73	6
23	Mizoram	98	1	34	5	-	-	5	-	2	26	33	42	2
24	Nagaland	521	2	107	15	-	-	10	-	5	117	55	83	4
25	Odisha	13,674	135	969	158	14	9	127	1	727	4,199	24	506	4
26	Puducherry	336	3	12	-	-	-	3	12	13	37	79	1	-
27	Punjab	9,986	297	339	9	-	2	23	-	581	2,341	3,584	272	55
28	Rajasthan	23,319	494	2,965	160	4	18	44	-	1,218	6,734	6,731	2,228	262
29	Sikkim	204	2	32	-	-	-	-	-	1	84	4	15	2
30	Tamil Nadu	14,872	385	970	65	7	8	63	-	311	1,944	2,714	300	354
31	Telangana	18,048	456	3,049	5	19	5	4	-	874	3,837	5,504	1,353	2

32	The Dadra And Nagar Haveli And Daman And Diu	77	-	-	1	-	-	1	-	3	10	20	3	-
33	Tripura	1,418	6	225	40	-	-	30	1	41	240	606	46	1
34	Uttar Pradesh	96,550	3,535	5,277	266	3	-	655	3	4,926	22,708	30,298	10,842	129
35	Uttarakhand	3,956	52	304	7	1	1	12	-	172	1,063	2,212	337	45
36	West Bengal	34,917	311	6,062	2,372	33	77	143	2	2,711	14,369	652	4,157	60
